

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Review Application No. 108 of 1994

In

Original Application No. 200 of 1994

THIS THE 28TH DAY OF FEBRUARY, 1995

HON. MR. JUSTICE B.C. SAKSENA, V.C.

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Bhagwan Singh Bhadauriya

.... Applicant

Versus

Union of India and Ors

.... Respondents

ORDER

JUSTICE B.C. SAKSENA, V.C.

I have gone through the review application. Besides a bald statement that an error apparent on the face of the record arises, no such error has been pointed out. It has been stated that recently the applicant has come to know about some court decisions in identical matter which goes to show that no such decisions were cited when the hearing in the O.A took place. A detailed discussion has been made in our judgment. Virtually a re-hearing of the O.A is sought through this review application which is not the scope of a review petition. It may be pointed out that the view taken in our judgment passed in the O.A has also been taken in a subsequent decision decided in January 1995 by the same Bench. The said decision is O.A. No. 553/93 Shyam Behari Trivedi Vs. Union of India and Ors through the Ministry of Communication and Ors. A few other decisions

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have been considered in the said case which was cited by the learned counsel for the applicant appearing in the said O.A.

2. In view of the said decision there is no merit in this review application. I am accordingly of the opinion that the same is liable to be dismissed summarily. The review application may be placed before Mr. S. Das Gupta, Administrative Member for his orders through circulation.

Oskarsen

### Vice Chairman

Dated: 28.2.1995

Uv/

I agree with the views expressed above. The review application may be dismissed.

14.3.95

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In view of the concurrence of Mr. S. Das Gupta, Member (A) with the opinion tendered by me the review application is dismissed for the reasons detailed in my order dated 28.2.95.

Member (A)

bcj

### Vice Chairman